

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00332/2016

Dated Thursday the 22nd day of November Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

&

HON'BLE MR. P. MADHAVAN, Member (J)

- 1.R.Chitralevy,
- 2.B.Parameswari,
- 3.M.Valli,
- 4.J.Rani,
- 5.S.Ezhilarasi,
- 6.S.Tiroumadi,
- 7.S.Loganayagi,
- 8.G.Revathi,
- 9.S.Pounithavady,
- 10.M.Girija,
- 11.M.Periyanayagi,
- 12.K.Lalitha,
- 13.V.Prabavathy,
- 14.E.Rajeswari,
- 15.S.Rajalatchoumy.

....Applicants

By Advocate M/s. Giridhar & Sai

Vs

- 1.Union of India,
rep by its Secretary to Government (Education),
Government of Puducherry,
Chief Secretariat, Puducherry.

- 2.The Director,
Directorate of School Education,
Puducherry.Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

When the matter is called today, there is no representation for the applicants. It is found that even when the matter was called on 09.11.2018, there was no representation for the applicants. Today, the matter was accordingly posted under the caption "For Dismissal". However, as the applicants are not represented even today, it is evident that they are not interested in prosecuting their case.

2. In view of the above, the OA is dismissed for default.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

22.11.2018

SKSI